

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD.

Original Application No.1377 of 2002.

Thursday, this the 3rd day of April 2003.

Hon'ble Maj Gen KK Srivastava, Member-A.
Hon'ble Mrs. Meera Chhibber, Member-J.

Tribhuwan Nath
S/o Shri Chhote Lal,
R/o Senior Divisional Engineer,
(Technician Grade-III)
O.H.E.T.R.D. Khurja,
District Buland Shahr.

.....Applicant.

(By Advocate: Sri Ram Chandra)

Versus.

1. The Union of India
through General Manager
Northern Railways,
Baroda House,
New Delhi.
2. The Section Engineer,
TRD, O.H.E. Northern
Railway, Khurja Junction,
3. The Divisional Rail Manager,
Northern Railway
Allahabad.
4. The Chief Inspector (LOCO)
Northern Railway,
Kanpur.
5. The Varist Mandal Adhikari
Northern Railway,
Allahabad.

.....Respondents.

(By Advocate: Sri A.K. Gaur)

O R D E R

(Hon'ble Maj Gen KK Srivastava, Member (A)

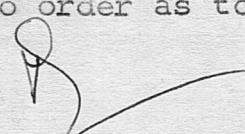
The applicant is aggrieved that he has not been given 3 to 4 weeks essential training earmarked for S.C. Candidates prior to appearing in the examination for Diesel Assistant / Electrical Assistant held on 25.08.2002. The applicant has pleaded that as per Railway Board's Circular dated 02.08.2002 (Annexure-2), ^{by} the training of 3 to 4 weeks for SC & ST candidates is a must. The respondents have failed to comply

with the instruction of the Railway Board on the subject and ~~subsequently~~ⁱⁿ the applicant, who appeared in the examination on 25.08.2002 could not be successful.

2. Learned counsel for the applicant submitted that he has filed representation dated 09.09.2002 before the Senior D.P.O. Northern Railway, Allahabad followed by another representation dated 22.09.2002 before G.M.(P) Northern Railway Headquarters Baroda House, New Delhi.

3. We have heard the counsel for the parties and in our considered opinion, the respondents ought to have ~~been~~^{is} given the decision on the representation of the applicant which he has filed before them. In our opinion, the interest of justice shall better be served if the representations of the applicant dated 09.09.2002 and 22.09.2002 are decided by D.R.M.(P), Allahabad within a specified time by a reasoned and speaking order.

4. The O.A. ~~is~~ finally decided at the admission stage itself with a direction to D.R.M.(P) Allahabad to decide the representation of the applicant within a period of 2 months from the date of communication of this order by a reasoned and speaking order. No order as to costs.


Member (J)


Member (A)

shukla/-